

(2010) 11 MAD CK 0302

In the Madras High Court

Case No : Writ Petition No. 5130 of 2010 and M.P. (MD) No. 1 of 2010

R. Subbiah

APPELLANT

Vs

The Additional Director General of Police and Others

RESPONDENT

Date of Decision : 11-11-2010

Acts Referred:

Citation : (2010) 11 MAD CK 0302

Hon'ble Judges : M. Jaichandren, J

Bench : Single Bench

Advocate : G. Jeremiah, for the Appellant; K.M. Vijaya Kumar, Special Govt. Pleader for Respondent Nos. 1 to 5 and N. Mohideen Basha, for Respondent No. 6, for the Respondent

Judgement

M. Jaichandren, J.—Heard Mr. G. Jeremiah, the learned Counsel appearing on behalf of the Petitioner and Mr. K.M. Vijaya Kumar, the learned Special Government Pleader appearing on behalf of the Respondents 1 to 5 and Mr. N. Mohideen Basha, the learned Counsel appearing on behalf of the sixth Respondent.

2. At this stage of the hearing of the writ petition, the learned Counsel appearing on behalf of the Petitioner had submitted that it would suffice, if the third Respondent is directed to dispose of the representation of the Petitioner, dated 26.03.2010, on merits and in accordance with law, within a specified period.

3. The learned Special Government pleader appearing on behalf of the Respondents 1 to 5, has no objection for such an order being passed by this Court.

4. In view of the submissions made by the learned Counsels appearing on either side, the third Respondent is directed to dispose of the representation, dated 26.03.2010, after giving an opportunity of hearing to the Petitioner, as well as to the sixth Respondent, on merits and in accordance with law, within a period of eight weeks from the date of receipt of a copy of this order. The Petitioner is

directed to furnish a copy of the representation, dated 26.03.2010, to the third Respondent, along with a copy of this order. However, it is made clear that this Court, by this order, has not expressed any opinion on the merits of the matter.

The writ petition is disposed of accordingly. No costs. Consequently, the connected Miscellaneous Petition is closed.